

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4712**  
TO BE ANSWERED ON 29.3.2023

**AMENDMENT OF IT ACT, 2000**

**4712. SHRIMATI CHINTA ANURADHA:**

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether it is a fact that the Government proposes to amend the Information Technology (IT) Act, 2000 in light of the emerging challenges in tech governance;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to conduct stakeholder consultations before finalizing the amendments;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether there is any estimated timeline by when these amendments will be finalised and introduced; and
- (f) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (f): The policies of the Government are aimed at ensuring an Open, Safe and Trusted and Accountable Internet for its users, keeping in view emerging challenges in tech governance. To help achieve this aim, the Ministry of Electronics and Information Technology engages with and receives inputs from the public and stakeholders, including in respect of changes required to existing legislation and the need to introduce fresh legislation. Once a legislative proposal is formulated, in accordance with the Government's policy on pre-legislative consultation, proposed legislation is published in the public domain and feedback/comments invited from the public before finalising the legislative proposal. No draft legislative proposal to amend the Information Technology Act, 2000 has been published for public/stakeholder consultations.

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